

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 130**

**IA(I.B.C)/915 (CH)2024, IA(I.B.C)/478 (CH) 2024, IA(I.B.C)/481 (CH)2024,  
IA(I.B.C)/ 1005(CH) 2023, IA(I.B.C)/ 1309(CH) 2022, IA(I.B.C)/237 (CH)2022,  
IA(I.B.C)/920 (CH)2022, IA(IBC)/ 240(CH) 2022, IA(I.B.C)/753 (CH)2023, IA(I.B.C)/  
1308(CH) 2022, IA(I.B.C)/ 1626(CH) 2022, IA(I.B.C)/516 (CH)2021, IA(I.B.C)/580  
(CH)2020, IA(I.B.C)/ 1332 (CH)2023, IA(I.B.C)/ 1983 (CH)2023, IA(I.B.C)/ 2061  
(CH)2023 IA(I.B.C)/ 2063 (CH)2023, IA(I.B.C)/ 2217 (CH)2023, IA(I.B.C)/ 1331  
(CH)2023, IA(I.B.C)/ 2585 (CH)2023, IA(I.B.C)/ 2057 (CH)2023,  
IA(I.B.C)/ 1628 (CH)2022, IA(I.B.C)/ 1990 (CH)2023, APPEAL (IBC)/2(CH) 2022,  
IA No. 662/23, IA(I.B.C)/289 (CH) 2024, IA(I.B.C)/243 (CH) 2024  
C.P. (IB)/97(CH)2018  
(Admitted)**

**IN THE MATTER OF:-**

Oriental Bank of Commerce

...Petitioner

Versus

Isolux Corsan India Engineering &  
Construction Pvt. Ltd. And others.

...Respondent

**Under Section: 7, IBC 2016, 60(5), Regulation 44(2), 42, 66(1) and Rule 11 of  
NCLT Rules, 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter  
is adjourned to 21.05.2024.

Tanvi  
09.04.2024

Sd/-  
Court Officer